

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

MA No.282/2004 in
RA No.55/2004 in ✓
O.A.No.2054/2003

New Delhi, this the 11th day of February, 2004.

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

Tikam Singh

-Applicant

-Versus-

The Union of India and Others

-Respondents

O R D E R (BY CIRCULATION)

The present RA is filed by the review applicant, seeking review of my order dated 11.09.2003 passed in OA No.2054/2003.

2. Review applicant has also filed MA-282/2004 seeking to condone the delay in filing the RA. We have perused the grounds taken in the MA for condoning the delay. The grounds taken are not sufficient to condone the delay. Hence, the MA-282/2004 is rejected.

3. However, in the interest of justice, I have also perused my order dated 11.09.2003 as also the review application and do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicant despite due diligence at the time of final hearing. If the review applicant is not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this RA, the review applicant wishes to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order XLVII, Rule (1) of CPC and also in view of the ratio laid down by

(2)

the Hon'ble Apex Court in K. Ajit Babu & Others v, Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

S. Raju
(Shanker Raju)
Member (J)

'San.'